

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU, SPECIAL BENCH

CP/45(BEN)2021
Court No. 1
Item No. 5

Sec. 241(1), Sec. 242(4), Rule 11 of NCL

In the matter of:

ANKIT BANSAL

.....Petitioner

V/s

BRIGHT PACKAGING PRIVATE LIMITED

.....Respondent

Order delivered on...26/04/2021

Coram:

Shri RAJESWARA RAO VITTANALA, Hon'ble Member(J)
Shri ASHUTOSH CHANDRA, Hon'ble Member(T)

For Petitioner(s):

SHRI S. VIVEKANANDA

For Respondent(s):

SHRI V SRINIVASA RAGHAVAN, SR. COUNSEL

ORDER

Heard Shri S. Vivekananda, learned Counsel for the Petitioner and Shri V. Srinivasa Raghavan, learned Sr. Counsel for the Respondent, through Video Conference.

The learned Senior Counsel for the Respondent submits that he has also filed I.A., seeking for vacation of Interim Order. The registry is directed to list the I.As, if it is in order.

The learned Counsel for the Petitioner is directed to file reply to I.As well before the next date of hearing, duly serving a copy on the other side.

In the meanwhile parties are at liberty to explore the possibilities of settling the issue in question. Post the case on **03.05.2021**.

MEMBER (T)

MEMBER (J)

SS

Due to being engaged in preparation of pending disposed of/order reserved cases, this order sheet was not generated in CIS website and hence could not get it signed from the Hon'ble Members on time.

Recd Copy
from Shri V. Srinivasa Raghavan
16/07.
Verified
Court Officer